

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 166/MP/2012**

**Sub:** Petition under section 79 of the Electricity Act, 2003 for appropriate directions for resolving Fuel related aspects relating to 1967.08 MW Gas power Project of Ratnagiri Gas and Power Pvt. Limited.

Date of Hearing : 11.12.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Ratnagiri Gas and Power Pvt. Ltd. (RGPPL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd.  
(MSEDCL)& Others

Parties presents : Shri M. G. Ramachandran, Advocate, RGPPL  
Miss Swapana Sesadri, RGPPL  
Shri Praveen Saxena, RGPPL  
Shri A.S. Pandey, RGPPL  
Shri Atul Nanda, Senior Advocate, MSEDCL  
Shri Abhishek Mitra, Advocate, MSEDCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that copy of the reply has been received today from Maharashtra State Electricity Distribution Co. Ltd. and requested for three weeks time to file rejoinder to the reply of MSEDCL.

2. The Commission directed the learned counsel for petitioner to file its rejoinder on affidavit, on or before 10.1.2013, with an advance copy to the respondent.

3. The petition shall be listed for hearing on 22.1.2013.

**By order of the Commission,**

SD/-  
(T. Rout)  
Joint Chief (Law)